

1	2	3	4	5	6
10.	Sehore	59.41	249.02	89.57	398.00
11.	Raisen	58.03	229.31	170.02	457.36
12.	Rajgarh	63.55	288.76	151.20	503.51
13.	Rewa	66.87	332.98	186.10	585.95
14.	Bilaspur	206.15	400.24	343.88	950.27
15.	Satna	70.50	244.66	150.16	465.32
16.	Rajnandgaon	87.30	368.02	137.75	593.07
17.	Mandsaur	83.89	364.04	215.62	663.55
18.	Ratlam	73.34	271.52	228.92	573.78
19.	Betul	71.31	222.02	183.99	477.32
Total Madhya Pradesh		1811.21	5677.10	3745.28	11233.59

Irregularities Committed in SAI

3540. SHRI BHAKTA CHARAN DAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware about the improper recruitment and financial malpractices committed in Sports Authority of India during the conduct of Bharatiyam;

(b) if so, the details thereof;

(c) whether the Government have conducted any inquiry into the matter;

(d) if so, the findings thereof; and

(e) the action taken against the defaulters?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN) : (a) and (b) To commemorate Nehru Centenary Celebrations Ministry of Human Resource Development decided to conduct National Bharatiyam in Delhi on 14th November, 1989. A "Special Organising Committee, Bharatiyam'89" was constituted. For the conduct of Bharatiyam 89, no regular recruitment was made by the Special Organising Committee (SOC). However, all accounts for the event were maintained separately. During audit the Comptroller & Auditor General (C&AG) made certain observations which have already been replied to on the basis of information furnished by S.O.C. Further clarifications asked by the C&AG are being attended to.

(c) and (d) The Chief Technical Examiner (CTE) of the Central Vigilance Commission, had enquired into the matter and made certain observations with regard to the structural defects in the construction of geodesic domes and lavatories.

(e) The report of CTE was considered by the SOC Bharatiyam-89 in its VIth meeting held on 18th March,

1994. The Committee was of the view that in view of the prevailing circumstances, all the decisions were taken in the best interest of the programme and the responsibility could not be fixed on any individual or group.

Ganga in Kanpur

3541. SHRI JAGAT VIR SINGH DRONA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the River Ganga is changing its course in Kanpur, U.P. recently; and

(b) if so, the details thereof and the steps proposed to be taken by the Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) No, Sir.

(b) Does not arise.

[Translation]

Land for Sports Stadium in Ranikhet Cantonment

3542. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the Minister of DEFENCE be pleased to state :

(a) whether a resolution was adopted in 1996 for transfer of land on lease for thirty years to the Sports department of Government of Uttar Pradesh for construction of a Sports Stadium in Ranikhet cantonment in Almora district of Uttar Pradesh;

(b) if so, whether this proposal has since been approved by the Army Headquarter; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (c) The Cantonment Board, Ranikhet in its meeting held on 28.4.1995 resolved that a ground under its management known as N.C.C. ground comprising GLR Sy. No. 3/6